

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5340/2023

SHILPI ASTHANA APPELLANT(S)

VERSUS

INDUSIND BANK LIMITED & ORS. RESPONDENT(S)

O R D E R

We do not find any good ground and reason to interfere with the impugned judgment and hence, the present appeal is dismissed.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
SEPTEMBER 01, 2023.

ITEM NO.20

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No. 5340/2023

SHILPI ASTHANA

Appellant(s)

VERSUS

INDUSIND BANK LIMITED & ORS.

Respondent(s)

(IA No. 170166/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 170157/2023 - INTERVENTION/IMPLEADMENT
 IA No. 171450/2023 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 171442/2023 - STAY APPLICATION)

Date : 01-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
 HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.
 Mr. Shyam Divan, Sr. Adv.
 Ms. Diksha Rai, AOR
 Mr. Arijit Dey, Adv.
 Ms. Ragini Pandey, Adv.

For Respondent(s) Mr. Abhinav Vashisht, Sr. Adv.
 Mr. Manmeet Singh, Adv.
 Mr. Kamendra Singh, Adv.
 Mr. Manav Sharma, Adv.
 Mr. Vishal Bijlani, Adv.
 Mr. Krishna Kumar Singh, AOR

Mr. Diwakar Maheshwari, Adv.
 Ms. Pratiksha Mishra, AOR
 Mr. Shreyas Edupuganti, Adv.
 Mr. Karun Mehta, Adv.

Mr. Aseem Chaturvedi, Adv.
 Mr. Ravitej Kumar, Adv.
 Mr. Sidhant Kumar, Adv.
 Khaitan & Co, AOR

UPON hearing the counsel, the Court made the following

O R D E R

The appeal is dismissed in terms of the signed order .

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)